

12.	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (b) OF SUB-SECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	NA
13.	NAMES OF INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORISED REPRESENTATIVE OF CREDITORS IN A CLASS (THREE NAMES FOR EACH CLASS)	NA
14.	(a) RELEVANT FORMS AND (b) DETAILS OF AUTHORIZED REPRESENTATIVES ARE AVAILABLE AT:	NA

FOR THE ATTENTION OF THE CREDITORS OF GENEGROW COMMERCIAL PRIVATE LIMITED

Notice is hereby given that the National Company Law Tribunal, Kolkata has ordered the commencement of a corporate insolvency resolution process of **GENEGROW COMMERCIAL PRIVATE LIMITED** on 02/08/2019.

The creditors of **GENEGROW COMMERCIAL PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **20/08/2019** to the interim resolution professional at the address mentioned against entry No. 10.


The proof of claims is to be submitted by way of the following specified forms:

- Form B: For Proof of claims by Operational Creditors except Workmen and Employees
- Form C: For Proof of claims by Financial Creditors
- Form D: For Proof of claim by a Workman or an Employee
- Form E: For Proof of claims by Authorized Representative of Workmen and Employees
- Form F: For claims by creditors (other than Operational and Financial Creditors).

The above mentioned forms can be downloaded from the website www.ibbi.gov.in/downloadform.html under the Insolvency and Bankruptcy Board of India Insolvency Resolution Process for Corporate Persons) Regulations, 2016

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



BINAY KUMAR SIGHANIA

Insolvency Professional

AAA Insolvency Professionals LLP

Registration No.: **IBBI/IPA-001/IP-P00041/2017-18/10102**

Date: 06/08/2019

Place: Kolkata